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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
NEW DELHI: DATED THE 30th OCTOBER, 1978.

NOTIFICATION  
(INCOME-TAX)

No. 2533 (F.No. 197/99/77-IT(AI): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies "Shri 108 Prannath Mandir Trust Dham, Panna" for the purpose of the said section for and from the assessment year 1977-78.

Sd/-  
(M. SEASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To  
The Manager,  
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(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Secretary, Shri 108 Prannath Ji Mandir Trust, Dham, Panna, Madhya Pradesh, with reference to his letter dated 3.5.77.
2. The Commissioner of Income-tax, Madhya Pradesh-II, Bhopal, with reference to his letter No. F.No. P.2/31/72 dt. 19.8.78.
3. All Commissioners of Income-tax.
4. Directors of Ins. (IT)/(IAS)/(IPE)/(Inv.), New Delhi.
5. Director of G.M. Services (Income-tax), 1st Floor, Awan-e-Ghalib, Mata Samri Lane, New Delhi (5 copies).
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10. Shri H.S. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

Sd/-  
(V.P. VASWANI)  
SECTION OFFICER

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ASSISTANT DIRECTOR (RS&P).

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\* SHARMA \*